

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 6090**

TO BE ANSWERED ON THE 11th APRIL, 2017/CHAITRA 21, 1939 (SAKA)

FARM HOUSES

6090. SHRIMATI RAMA DEVI:

SHRI RAMDAS C. TADAS:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the status of farm houses in the NCT of Delhi;**
- (b) whether any construction work is allowed in the said farm houses;**
- (c) if so, the provisions laid down in the Delhi Municipal Corporation Act in this regard;**
- (d) whether the Municipal Corporation of Delhi has failed completely in implementation of the said Act; and**
- (e) if so, the action taken by the Government against the persons held accountable in this regard?**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI HANSRAJ GANGARAM AHIR)

(a) & (b): The Delhi Development Authority(DDA) has informed that as per clause 4.2.2.1 of Master Plan for Delhi(MPD)-2021, the villages containing existing farm houses clusters are notified as Low Density Residential Area(LDRA) and the policy of LDRA has already been notified vide notification No.S.O.1199(E) dated 10.05.2013.

The North and South Delhi Municipal Corporations have informed that no new permission for construction of Farm Houses has been granted after the Gazette Notification bearing No.S.O.1199(E) dated 10.05.2013 of DDA regarding Low Density Residential Area (LDRA). The East Delhi Municipal Corporation has informed that there is no farm house in their jurisdiction.

DDA has further informed that the amendments in the LDRA provisions of MPD-2021 dated 10.05.2013 and Regulations and Regularisation of Existing Farm Houses dated 30.10.2012 have been processed by DDA as per relevant provisions under Delhi Development Act, 1957 and have been forwarded to the Ministry of Urban Development (MoUD) Government of India, for consideration.

The MoUD has conveyed to the DDA that the process for regularisation be stopped immediately until amendments to the regularising policy are notified with the approval of Competent Authority.

(c): Section 332 of the Delhi Municipal Corporation (DMC) Act, 1957 provides that “No person shall erect or commence to erect any building or execute any works specified in Section 334 except with the previous sanction of the Commissioner, not otherwise than in accordance with the provisions of this Chapter and of the bye-laws made under this Act in relation to the erection of building or execution of works”.

(d) & (e): The North and South DMCs have informed that whenever any illegal construction is noticed within their jurisdiction, necessary action is taken by the Building Department of the respective zone as per provisions of the DMC Act, 1957.
